

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 127

IA(I.B.C)/1981(CH)2023

IA(I.B.C)/2270(CH)2023

IA(I.B.C)/929(CH)2024

IA(I.B.C)/962(CH)2024

In

CP(IB) No. 442/Chd/Hry/2019

(Admitted)

IN THE MATTER OF:

Srei Infrastructure Finance Ltd.

...Petitioner-Financial Creditor

Versus

Supreme Vasai Bhiwani Tollways Pvt. Ltd.

...Respondent Corporate Debtor

Under Section: 7, 60(5), 12(3) IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 14.05.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 10.07.2024.

Sd/-

Court Officer